

प्रचार करता है तो उसको भी बाफेन्स माना जाना चाहिए। जातिवाद और सम्प्रदायवाद के आधार पर चुनाव प्रचार को रोका जाना चाहिए।

यह बिल जो यहां पर लाया गया है इसकी भावना को पूरा करने के लिए मैं समझता हूँ हमारे संविधान में पूरी व्यवस्था है। जो डाय-रेक्टिव प्रिंसिपल्स हैं जो निदेशक सिद्धान्त हैं, जो फंडामेंटल राइट्स हैं उनको पूरी तरह से लागू किया जाना चाहिए।

MR. SPEAKER : Shri Ramavatar Shastri. The Prime Minister will.

SHRI RAMAVATAR SHASTRI : The Prime Minister will make a statement. I can speak later later.

PROF. MADHU DANDAVATE (Rajapur) : The press report was correct regarding the statement.

SHRI INDRAJIT GUPTA (Basirhat) : Yesterday you made shout for so long for something which obviously was already decided.

DR. SUBRAMANIAM SWAMY (Bombay North East) : It is a good practice, any way.

SHRI INDRAJIT GUPTA : It had already been announced in the other House that the Prime Minister would be making a statement.

16.00 hrs.

STATEMENT ON THE SITUATION IN SHRI LANKA

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI) : Mr. Speaker, Sir, last week I announced that the President of Sri Lanka was sending a personal representative to New Delhi to discuss the situation in Sri Lanka with me. Mr. H.W. Jayewardene, this special amissary, is now in Delhi. He has had discussions with me as also with our Minister for External Affairs.

I conveyed to Mr. Jayewardene the deep concern of our Parliament and of the people of India at the recent happenings in Sri

Lanka and our distress at the human suffering resulting therefrom. We have always condemned such violence, killings and discrimination, especially when the victims are defenceless.

I took the opportunity to reassure Mr. Jayewardene that India stands for the independence, unity and integrity of Sri Lanka. India does not interfere in the internal affairs of other countries. However, because of the historical, cultural and such other close ties between the peoples of the two countries, particularly between the Tamil community of Sri Lanka and us, India cannot remain unaffected by such events there.

Mr. Jayewardene told us that the situation in Sri Lanka is fast returning to normal. According to him, the number of people in refugee camps has come down from 80,000 to 30,000. He said that most people are returning to their homes, but the Government would still be left with the problem of the several thousand people who have been rendered homeless. The Sri Lanka authorities are making arrangements for their relief and rehabilitation for which a special agency of the Government has been set up.

The tragic sufferings of Indian nationals and the people of Indian origin, living in Sri Lanka have aroused spontaneous sympathy from all Sections of our people. This was movingly expressed in debates in our Parliament in the last few days. The immediate task before us is to provide succour to those who have suffered in the disturbances. The Government of India are doing whatever they can to render relief to the affected persons. But this is a big task which the Government cannot accomplish alone; public cooperation is important. I have, therefore, decided to constitute a "Sri Lanka Relief Fund" and a "Sri Lanka Relief Fund Committee" under my chairmanship with an initial contribution of Indian Rs. 1 crore (i.e. ten million) from the prime Minister's National Relief Fund. I appeal to my fellow citizens, including those living abroad, to contribute generously to the Fund and thereby express their anguish and sympathy for the unfortunate victims of this senseless violence in a tangible and positive manner.

Sir, in reply to my question about the recent law vesting damaged and abandoned properties in the Government, Mr. Jayewardene explained that this measure was taken in the interest of the affected persons to prevent distress sales, unlawful occupation and other such possible misuse.

I conveyed to Mr. Jayewardene that while measures were being taken to meet the immediate situation, the process of finding a permanent solution to satisfy the legitimate aspirations, and to ensure the security, of the Tamil minority will have to be urgently initiated.

Mr. Jayewardene has conveyed the following information to me :

The President of Sri Lanka had intended to place before the Round-Table Conference, which could not be held, certain proposals, which included (a) full implementation of the laws relating to the District Development Councils; (b) the use of Tamil as provided for in the Constitution as a national language; (c) to initiate a dialogue on amnesty on condition that violence will be given up; (d) discontinuance of the active role of the armed forces in Jaffna on the cessation of terrorist violence; and (e) the repeal of the Prevention of Terrorism Act.

In addition, he said, if the idea of a separate State is abandoned the President is willing to discuss the release of those detained in prisons not already convicted or awaiting trial, and to implement any other assurance contained in the 1977 manifesto of the UNP. I am sharing this information with honourable members.

I expressed my view that these proposals may not meet the aspirations of the Tamil community. Mr. Jayewardene told me that the Sri Lankan Government are willing to consider any other proposals, which would give the Tamil minority their due share in the affairs of their country, within the framework of a united Sri Lanka. I give my opinion that discussion between the Government and the Tamil community on this broader basis would be useful and that a solution has to be sought at the conference table. I offered our good offices in whatever manner they may be needed. Mr. Jayewardene expressed his

appreciation of this offer made in the context of the traditional friendly ties between our two countries. He later informed me that his President welcomes the offer.

The need of the hour is to reduce tensions and establish confidence. I hope that all concerned will feel able to meet at the Conference table in an atmosphere of goodwill and mutual trust to settle their problems.

Through Mr. Jayewardene, the President of Sri Lanka, has conveyed an invitation to our Parliament to send an all-party delegation to visit Sri Lanka.

The House will agree that the situation arising out of the events in Sri Lanka is serious and highly complex, and needs careful handling. The Government are dealing with it appropriately and will continue to remain in close touch with the Government of Sri Lanka and others concerned. I appeal to the House and all sections of our people not to take any step which could result in aggravating the problems and hardships of the Tamils in Sri Lanka, and at the same time make it more difficult for us to help in the immediate task of relief and rehabilitation as well as of finding a lasting solution.

SEVERAL HON MEMBERS *rose*.

(*Interruptions*)

SHRI C. T. DHANDAPANI (Pollachi) :
I want a clarification, Sir.

SHRI K. MAYATHEVAR (Dindigul) :
What happened to the resolution, Sir ?

DR. SUBRAMANIAM SWAMY :
(Bomboy North East) : Sir, they are going to have a discussion in Rajya Sabha. Why not in this House ?

MR. SPEAKER : I have got the motion with me. We shall discuss it on Tuesday in the Business Advisory Committee.

DR. SUBRAMANIAM SWAMY : The Rajya Sabha is going to discuss it on Tuesday. Where is the time for the BAC ?

MR. SPEAKER : I have always said and if the whole House says...

SHRI K. MAYATHEVAR : A Parlia-

mentary team will be visiting Sri Lanka. Therefore, should we not discuss now, Sir ?

SHRIMATI INDIRA GANDHI : I have conveyed the invitation to this House. Now it is for the Speaker and the House to decide.

SHRI K. MAYATHEVAR : If so, why not we discuss it ?

SHRI C. T. DHANDAPANI : I want to have some clarifications.

MR. SPEAKER : I will allow clarifications when we meet on Tuesday and discuss in the Business Advisory Committee as to what more steps we should take.

DR. SUBRAMANIAM SWAMY : When is the meeting ? The Rajya Sabha is discussing it on Tuesday. The Prime Minister's statement will be stale by Tuesday—I mean if it is later than Tuesday. There will be more developments also.

MR. SPEAKER : Even hurry takes time.

DR. SUBRAMANIAM SWAMY : Then why not fix it for Tuesday ?

MR. SPEAKER ; We shall see. It has to be done by the BAC.

श्री रामावतार शास्त्री (पटना) : सोमवार को नहीं कर सकते, तो मंगलवार को बिजनैस एडवाइजरी कमेटी की मीटिंग कर लें ।

PROF. MADHU DANDAVATE : Will the discussion be on the Prime Minister's statement or on some motion that we have given ?

I have said that I have a motion regarding the discussion on the Prime Minister's statement. That also I might put before the Business Advisory Committee and you decide it, whatever it is. I am in the hands of the House. No problem. You can also discuss about this parliamentary delegation which has been invited. The hon. Prime Minister has said that it is upto the House to decide whatever you like. I will come to you. No clarifications please at this time. It will be allowed later on.

SHRI C. T. DHANDAPANI : I want to have a small clarification.

MR. SPEAKER : No. I am bound by the rules.

SHRI C. T. DHANDAPANI : I have some information with me...

MR. SPEAKER : They might be in possession of more information than you have...

(Interruptions)

PROF. MADHU DANDAVATE : When the statement was read, was any page missing or all the pages have been covered ?

(Interruptions)

MR. SPEAKER : No question allowed at this moment. No clarification now. Nothing. Mr. Halder, I will not allow you. I am not going to change my course, when I have adhered to the rules.

DR. SUBRAMANIAM SWAMY : Is Mr. Jayawardane still here ? Is he extending his stay ?

SHRI C. T. DHANDAPANI : I want to put a specific question.

MR. SPEAKER : No. If I allow you, I will have to allow others also.

SHRI K. MAYATHEVAR : You can suspend rule 389...

(Interruptions)**

MR. SPEAKER : I have not allowed it.

SHRI C. T. DHANDAPANI : Many things have been left out ; except raising of funds, nothing has come up.

(Interruptions)**

MR. SPEAKER : Nothing doing.

(Interruptions)**

MR. SPEAKER : I am not going to allow. I am bound by rules.

(Interruptions)**

MR. SPEAKER : Nothing is going on record.

(Interruptions)**

MR. SPEAKER : Mr. Shastri, I have called you... If they have decency...

(Interruptions)**

MR. SPEAKER : I cannot allow it.

SHRI C.T. DHANDAPANI : *rose.*

*(Interruptions)***

MR. SPEAKER : Hon. Members of the House, please try to help me. What can I do? If I am not going according to the rules, then I am to be blamed. But if the rules are going to be flagrantly violated, what am I to do? I have not barred you from discussing it. But you cannot force me.

*(Interruptions)***

MR. SPEAKER : Do you think you are the all-powerful God?

*(Interruptions)***

MR. SPEAKER : I have not allowed anybody. Nothing is going on record.

DR. SUBRAMANIAM SWAMY : This is a matter which is exercising the people of Tamil Nadu and therefore we should take early notice of it.

MR. SPEAKER : You decide it.

DR. SUBRAMANIAM SWAMY : On Tuesday, you should take it. You can call an emergency Business Advisory Committee meeting at your house. You can give them dinner.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : No emergency on the advice of Mr. Swamy.

DR. SUBRAMANIAM SWAMY : All right, have a dinner meeting in your house. But the fact of the matter is that Dr. Dhandapani has a valid point. The Prime Minister has made a statement. He wants to say something on it. So you have an early discussion on it.

MR. SPEAKER : The earliest is Tuesday.

DR. SUBRAMANIAM SWAMY : All right, have it on Tuesday.

SHRI K. MAYATHEVAR : The point is anything may happen by that time.

MR. SPEAKER : Nothing will happen. What has happened has happened. It is very bad. Whatever has happened, we have decried it all. We have passionately discussed this thing and we are going to discuss it again.

SHRI INDRAJIT GUPTA : On Tuesday will we be in a position to know whether the Report which Mr. Jayawardhane has given to the Prime Minister regarding the situation there is corroborated by our High Commissioner in Colombo?

MR. SPEAKER : Well, the Foreign Minister is there. He has already assured you that he will keep himself in touch and keep the House informed.

(Interruptions)

SHRI C.T. DHANDAPANI : What I want to know is whether our High Commissioner in Colombo will corroborate about the number of refugees and all these things? We should also know the information from our High Commissioner. It is according to Mr. Jayawardhane.

MR. SPEAKER : Not like this.

SHRI K. MAYATHEVAR : What is the information according to our High Commissioner and the Consulate General there?

MR. SPEAKER : Mr. Foreign Minister, do I understand that from time to time you have assured the House that you will keep the House informed as and when the situation comes to notice?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO) : Absolutely so.

MR. SPEAKER : So, he has assured the House time and again. What more can be done?

SHRI C.T. DHANDAPANI : I want just one clarification...

MR. SPEAKER : I cannot do anything, Dhandapaniji. I am helpless. I am sorry I cannot do it, the way you like. I cannot do.

(Interruptions)

SHRI C.T. DHANDAPANI: Sir, I am not satisfied with the Statement. I am walking out in protest.

16.18 Hrs.

Shri C.T. Dhandapani and some other Hon. Members then left the House.

MR. SPEAKER: Nothing will go on record. Now, Shri Ramavatar Shastri.

(Interruptions)*

16.19 Hrs.

PRONOTION OF A CASTELESS
 AND RELIGIONLESS SOCIETY
 BILL—Contd.

श्री रामावतार शास्त्री (पटना): अध्यक्ष जी, श्रीमती विद्या जी ने यह जो गैर सरकारी विधेयक पेश किया है और जिस पर सदन में बहस चल रही है, मैं उसका समर्थन करता हूँ। समर्थन करते हुए मैं दो-तीन बातों की चर्चा करना आवश्यक समझता हूँ।

श्रीमती विद्या जी ने इस तरह का विधेयक पेश करके प्रशंसनीय कार्य किया है। इस विधेयक के द्वारा इन्होंने मांग की है, अनुरोध किया है कि जाति सूचक और धर्म सूचक बातें फार्मों से हटाई जाएं। इस तरह की बातें बहुत सारे आवेदन पत्रों के कालमों में होती हैं, धर्म या जाति से संबंधित बातें हमारे देश के कोने-कोने में पूछी जाती हैं। इनको हटाया जाना चाहिए।

श्रीमती विद्याजी अंतरजातीय विवाहों की भी समर्थक हैं। मेरे खयाल से इनके परिवार के प्रायः सब लोगों ने अन्तरजातीय विवाह किए हैं। खुद इनकी बड़ी बहन ने एक अनुसूचित जाति के लड़के के साथ अपना विवाह किया है। इनका विवाह भी अन्तर्जातीय है। इस तरह का विधेयक पेश करना इनके अनुरूप ही है।

दूसरी बात यह है कि इनका पूरा परिवार अनीश्वरवादी है जो मुझे सब से ज्यादा पसन्द है

क्योंकि हम भी अनीश्वरवाद में विश्वास करते हैं। इनके पिता जी, इनकी माता जी, इनके परिवार के सब लोग अनीश्वरवादी रहे हैं और अनीश्वरवाद का प्रचार करने के लिए इनके पिता जी ने एक केन्द्र भी स्थापित कर रखा है।

अब यह जाति और धर्म कितनी गड़बड़ पैदा करता है हमारी समाज में यह सब को मालूम है। हमारे डागा जी ने विधान की दुहाई दी है। विधान में ठीक ही कहा गया है कि हमारा देश निरपेक्ष सिद्धान्तों पर चलेगा, देश की एकता को बनाए रखेगा और इसके रास्ते में जो भी रुकावटें आएंगी उन रुकावटों को दूर करेगा। जातपात का कालम रखना था यह पूछना कि तुम किस धर्म में विश्वास करते हो इससे हमारी एकता मजबूत नहीं होती, बल्कि कमजोर बनती है। पुराने जमाने में ब्राह्मण, क्षत्रिय, वैश्य और शूद्र, इन चार वर्णों की रचना किस ने की? मनु जी ने की और उन्होंने मनु स्मृति के जरिये इस तरह की देश को तोड़ने वाली बात कह कर या ऊंच नीच की भावना बढ़ाने वाली बात कह कर समाज का बड़ा अहित किया। अब हमें उस अहित को सुधारना है। सब से जो नीचे हैं उनको प्रताड़ित करो, ऐसा कह कर उन्होंने समाज में शोषण की बुनियाद डाली। ऐसे तो पहले से भी वह बुनियाद पड़ चुकी थी लेकिन उन्होंने उसको और मजबूत किया और जातपात पैदा करने में उन्होंने सहायता की। इसको इस बिल के जरिये हम को तोड़ना चाहिये। यह ठीक है कि इस बिल से समाज में आमूल परिवर्तन नहीं होगा तब तक देश की एकता या तमाम लोगों को हम सुखी देखें, सभी मिलजुल कर रहें, वैसा होना सम्भव नहीं है, फिर भी हम इससे कुछ आगे कह सकते हैं, देश की एकता को बनाए रखने में इससे सहायता मिल सकती है। जातपात का कालम हटाने से धर्म का कालम हटाने से इस में सहायता मिल सकती है। जब मर्दुम